

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO.1

Service Tax Appeal No. 50382 of 2016

(Arising out of Order-in-Appeal No. BHO-EXCUS-002-APP-267-15-16 dated 16.12.2015 passed by Commissioner (Appeals) Customs, Central Excise & Service tax, Central Excise Building, Tikrapara, Raipur (C.G))

M/s Agrawal Auto & Care Pvt. Ltd.

....Appellant

Versus

**The Commissioner, Customs, Central Excise
& Service Tax, Raipur**

....Respondent

APPEARANCE:

Ms. Asmita A. Nayak, Advocate for the Appellant
Shri Ravi Kapoor, Authorized Representative of the Department

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50253/2022

Date of Hearing: 15.03.2022

JUSTICE DILIP GUPTA

A certificate in Form 4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant for full and final settlement of the dues. The appeal is, accordingly, dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**